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 കേരള സർക്കാർ
 Government of Kerala
 2018



Regn. No. KERBIL/2012/45073
 dated 5-9-2012 with RNI
 Reg. No. KL/TV(NY)634/2015-17

കേരള ഗസറ്റ്
KERALA GAZETTE

അസാധാരണം
EXTRAORDINARY

ആധികാരികമായി പ്രസിദ്ധപ്പെടുത്തുന്നത്
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GOVERNMENT OF KERALA
Law (Legislation-H) Department
NOTIFICATION

No. 25263/Leg.H2/2017/Law.

12th February, 2018
Dated, Thiruvananthapuram, 29th Makaram, 1193
23rd Magha, 1939.

The following Ordinance promulgated by the Governor of Kerala on the 12th day of February, 2018 is hereby published for general information.

By order of the Governor,
B. G. HARINDRANATH,
Law Secretary.

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ORDINANCE No. 2 OF 2018**THE KERALA CO-OPERATIVE SOCIETIES
(AMENDMENT) ORDINANCE, 2018**

Promulgated by the Governor of Kerala in the Sixty-ninth Year of the Republic of India.

AN

ORDINANCE

further to amend the Kerala Co-operative Societies Act, 1969.

Preamble.—WHEREAS, the Kerala Co-operative Societies (Second Amendment) Ordinance, 2017 (39 of 2017) was promulgated by the Governor of Kerala on the 26th day of December, 2017;

AND WHEREAS, a Bill to replace the said Ordinance by an Act of the State Legislature could not be introduced in, and passed by, the Legislative Assembly of the State of Kerala during its session which commenced on the 22nd day of January, 2018 and ended on the 7th day of February, 2018;

AND WHEREAS, under sub-clause (a) of clause (2) of Article 213 of the Constitution of India, the Kerala Co-operative Societies (Second Amendment) Ordinance, 2017 (39 of 2017) will cease to operate on the 5th day of March, 2018;

AND WHEREAS, difficulties will arise if the provisions of the said Ordinance are not kept alive;

AND WHEREAS, the Legislative Assembly of the State of Kerala is not in session and the Governor of Kerala is satisfied that circumstances exist which render it necessary for him to take immediate action;

Now, THEREFORE, in exercise of the powers conferred by clause (1) of Article 213 of the Constitution of India, the Governor of Kerala is pleased to promulgate the following Ordinance:—

1. *Short title and commencement.*—(1) This Ordinance may be called the Kerala Co-operative Societies (Amendment) Ordinance, 2018.

(2) It shall be deemed to have come into force on the 26th day of December, 2017.

2. *Act 21 of 1969 to be temporarily amended.*—During the period of operation of this Ordinance, the Kerala Co-operative Societies Act, 1969 (21 of 1969) (hereinafter referred to as the principal Act) shall have effect subject to the amendment specified in section 3.

3. *Amendment of section 88.*—In section 88 of the principal Act, for clause (a) of sub-section (1), the following clause shall be substituted, namely:—

“(a) seven members representing the various categories of affiliated societies within the circle, elected, in such manner as may be prescribed, by the members of the committee of each such category of societies from among themselves;”

4. *Repeal and saving.*—(1) The Kerala Co-operative Societies (Second Amendment) Ordinance, 2017 (39 of 2017) is hereby repealed.

(2) Notwithstanding such repeal, anything done or any action taken under the principal Act as amended by the said Ordinance shall be deemed to have been done or taken under the principal Act as amended by this Ordinance.

P. SATHASIVAM,
GOVERNOR.